# ANNUAL REPORT (1959-C0) OF THE INDIAN HANDICRAFTS DEVELOPMENT CORPORATION LIMITED AND RELATED PAPERS

SHRI MANUBHAI SHAH: I also beg to lay on the Table a copy each of the following papers: —

- (i) Second Annual Report of the Indian Handicrafts Development Corporation Limited, New Delhi, for the year 1959-60, together with the Auditor's Report thereon.
- (ii) Review by Government of the working of the Corporation for the year 1959-60.

[Placed in Library, See No. Lt-2918| 61 for (i) and (")•]

### NOTIFICATION UNDER THE TARIFF COM-MISSION ACT, 1951

SHRI MANUBHAI SHAH: I also beg to lay on the Table, under sub-section (2) of section 16 of the Tariff Commission Act, 1951, a copy of the Ministry of Commerce and Industry Resolution No. 15(1) Met/60, dated the 22nd April, 1961 revising Government's decision contained in paragraph 2(b) of Resolution No. 15(15) Met/58, dated the 5th December, 1959, relating to the fair price of zinc payable to the Metal Corporation of India. [Placed in Library. See No. LT-2920|61.]

### LAW COMMISSION REPORTS ON THB OFFICIAL TRUSTEES ACT, 1913 AND THE INDIAN TRUSTS ACT, 1882

THB DEPUTY MINISTER OF FOOD AND AGRICULTURE (SHRI A. M. THOMAS): Sir, on behalf of Shri R. M. Hajarnavis, I beg to lay on the Table a copy each of the following papers: —

- Sixteenth Report of the Law Commission on the Official Trustees Act, 1913. [Placed in Library. See No. LT-2909] 61.]
- (ii) Seventeenth Report of the Law Commission on the Indian Trusts Act, 1882. [Placed in Library. See No. LT-2910]61.]

## I THE CENTRAL BOILERS BOARD (NOMI-NATION OF MEMBERS) RULES, 1961

THE DEPUTY MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI ANIL K. CHANDA); Sir, on behalf of Dr. B. Gopala Reddi, I beg to lay on the Table, under subsection (2) of section 28-A, of the Indian Boilers Act, 1923, a copy of the Ministry of Works, Housing and Supply Notification G.S.R. No. 490, dated the 29th March, 1961, publishing the Central Hoilers Board (Nomination of Members) Rules, 1961. [Placed in Library. See No. LT-2921|61.]

#### STATEMENT re SHORTAGE OF POWER IN; CALCUTTA AREA

THE DEPUTY MINISTER OF IRRIGATION AND POWER (SHRI J. S. L. HATHI); Sir, I beg to lay on the Table a statement regarding the shortage of power in the Calcutta area [See Appendix XXXIII—X'XXIV An-nexure No. 15.]

And with your permission, Sir,. I would like to say that though in the last line of the first paragraph it is stated, "The second unit is likely to be back in service within this week", I am glad to say that that unit has already come into commission this morning. And so there Jvill be consequential changes In the last paragraph on page 3 where it Is stated: "The position is likely to improve from today with one unit at Durgapur having already gone into commission?" It should now be "two units at Durgapur" since the second one has also come up.

SHRI BHUPESH GUPTA (West Bengal): Sir, I submit that the statement should be read out or we should be supplied with copies. Otherwise we do not understand what is happening, every time the statement is made. Now I want to know whether in this statement that the hon. Minister just now laid on the TaRfe" there Is some reference to the allegation in Calcutta that the Cossipore generators went out of action just because the Government of West Bengal did not sanction a new unit to be started and the-